

ITEM NO.4

COURT NO.12

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A.No.1 In Petition(s) for Special Leave to Appeal (Civil)
No(s).5006/2014

(From the judgement and order dated 21/01/2014 in WP No.2873/2014
of The HIGH COURT OF KARNATAKA AT BANGALORE)

VIJAYKUMAR NEELAPPA TORGAL Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(For directions and with prayer for interim relief and office
report)

Date: 05/05/2014 This I.A.was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s) Mr. S.N. Bhat, Adv.
Mr.M.S.Bhagawat, Adv.

For Respondent(s) Mr. V.N. Raghupathy, Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the applicant, after having argued
for some time, on second thought, submitted that he may be
permitted to withdraw I.A.No.1 of 2014.

I.A.No.1 of 2014 is accordingly dismissed as withdrawn.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Assistant Registrar